

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDER SHEET

ORDERS OF THE TRIBUNAL

25.8.2006

CP 26/2006 with MA 190/2006 in OA 513/99

Mr. Rahul Sharma, counsel for
petitioner/applicant.

Learned counsel for the petitioner
submits that in view of the fact that the
present Contempt Petition cannot be
entertained due to the provisions contained
in Section-20 of the Contempt of Courts Act,
he may be permitted to withdraw this CP.

In view of the submissions made, the
learned counsel for the petitioner is
permitted to withdraw this Contempt Petition
and the Contempt Petition stands dismissed
as withdrawn.

MA 190/2006 shall also stand disposed
of.

J. P. Shukla
(J. P. SHUKLA)
MEMBER (A)

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M. L. Chauhan
(M. L. CHAUHAN)
MEMBER (J)